- (ii) Diesel locomotive factory at Morhowra;
- (iii) Rail coach factory at Kanchrapara; and
- (iv) Electric locomotive assembly and ancillary unit of Chittaranjan Locomotive Works at Dankuni.
- (c) and (d) No, Sir. In terms of the extant policy, railway land is only leased; title of land always remains vested in the Railways, and the land reverts back to railway after expiry or termination of the agreement.

Admission of children belonging to weaker sections in public schools

*354. SHRI SHADI LAL BATRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government is aware that several public schools have denied admission to the children belonging to the weaker sections of society, especially in Delhi and NCR region;
 - (b) if so, the details thereof and the reasons therefor;
- (c) the details of conditions laid down for opening of public schools in the country;
- (d) the total number of such public schools identified for not observing these conditions during the last three years; and
 - (e) the details of action taken against such schools?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) Education is a concurrent subject and majority of the schools come under the purview of the State Governments. Government of NCT of Delhi has informed that no public school recognized by the Directorate of Education of Delhi has denied admission to the children belonging to the weaker sections of society, in the current academic session.

- (b) Does not arise.
- (c) Conditions to open public schools depend upon the relevant provisions laid down by the relevant State Govenment and the School Education Board. Further, as far as elementary education is concerned, Section 18 of the Right of Children to Free and Compulsory Education Act, 2009 stipulates that no private school should be established without a certificate of recognition. The schedule referred to in Section 19 of the same Act lays down the norms and standards to be fulfilled by the schools. A copy of the schedule is given in the Statement-I (*See* below).
- (d) and (e) The statistics on violation of conditions by the private schools is not centrally maintained by this Ministry. It is generally for the State Governments and the

School Education Boards to take appropriate action against the schools which do not follow the conditions laid down for recignition or affiliation of the school. Central Board of Secondary Education (CBSE) has taken action against 21 affiliated schools during the years 2007-08 to 2009-10. The details of those schools with action taken are given in the Statement-II.

Statement-I

Copy of the schedule (Reference Section 19 of RTE Act)

Norms and Standards for a School

S1.1	No.	Item	Norms and Standards			
1		2 Number of teachers:		3		
1.	Num					
	(a) I	For first class to fifth Clas	Upto Betw to ni Betw One and t Betw and t hund Abor	to one hundred twenty veen One hundred twenty-one to two dred ve One hundred fifty children ve Two hundred Four Five Five twenty-one Head-teacher Pupil-Teacher Ratio		
	(b) I	For sixth class to eight class	child	dren (excluding Head- teachers) shall not exceed forty. At least one teacher per class so that there		
				shall be at least one teacher each for: (i) Science and Mathematics; (ii) Social Studies (iii) Languages		
			(2)	At least one teachers or every thirty- five children		

1	2	3	
		(3) Where admission of children is at one hundred—	
			(i) A full time head-teacher;
			(ii) Part time instructors for-
			(A) Art Education;
			(B) Health and Physical Education;
			(C) Work Education
2.	Building	All-weather building consisting o	
a		at least one class-room for every teacher and an office-cum-store-cum-Head teacher's room;	
		(ii)	barrier-free access;
		(iii)	separate toilet for boys and girls;
		(iv)	safe and adequate drinking water facility to all children;
		(v)	a kitchen where mid-day meal is cooked in the school;
		(vi)	play-ground;
		(vii)	arrangement for securing the school building by boundary wall or fencing.
3.	Minimum number of working days/instructional hours in an academic year	(i)	two hundred working days for first class to fifth class;
		(ii)	two hundred and twenty working days for six class to eight class;
		(iii)	eight hundred instructional hours per academic year for first class to fifth class;
		(iv)	one thousand instructional hours per academic year for sixth class to eight class.
4.	Minimum number of working hours per week for the teachers	Forty hour	y-five teaching hours including preparation s.

1	2	3
5.	Teaching learning equipment	Shall be provided to each class as required
6.	Library	There shall be a library in each school providing news paper, magazine and books on all subjects, including story books.
7.	Play material, games and sports equipment	Shall be provided to each class as required.

Statement-II

List of schools against which action taken by the CBSE for violation of provisions of Affiliation Bye-laws during the last 3 years

Year 2007-08

Sl.	State	Name and Address of the the School	Action taken
1	2	3	4
1.	Madhya Pradesh	Vidya Niket, A.B. Road, Gwalior, Madhya Pradesh	Affiliation withdrawn
2.	Andhra Pradesh	Kakinada Public School Sarvodaya Nagar, Valasapakala Kakinada, Andhra Pradesh- 533005	Downgraded from Senior to secondary level
3.	Uttar Pradesh	Prem Bahadur, Badohi, U.P.	Downgraded from Senior to secondary level
4.	Uttar Pradesh	St. Antony's Public School, Alambagh, Lucknow, U.P.	Downgraded for 02 years from Sr. to Sec.
5.	Jharkhand	DAV Nandraj Public School, Ranchi	Affiliation withdrawn
6.	Rajasthan	Central Academy Sr. Sec. School, Dadabadi, Kota, Rajasthan	Affiliation withdrawn
7.	Haryana	Darshan Academy, Kuldeep Nagar, Haryana	Downgraded from Senior to Secondary level

1	2	3	4		
	Year 2008-09				
1.	Chandigarh	Sanjay Public School, Sector- 44B, Chandigarh	Affiliation withdrawn		
2.	New Delhi	Shivam Model School, Vijay Enclave, Dabri Palam Road, New Delhi	Affiliation withdrawn		
3.	Andhra Pradesh	Madanapalle Resi., School, Madanpalle, Andhra Pradesh	Affiliation withdrawn		
4.	Andhra Pradesh	Good Shepherd Eng. Med. Sr. Sec. School, Chittoor Andhra Pradesh	Affiliation withdrawn		
5.	Andhra Pradesh	Siddartha Residential School, Vijayawada, A.P.	Affiliation withdrawn		
6.	Andhra Pradesh	Princeton Public School, Hyderabad, A.P.	Affiliation withdrawn		
7.	Andhra Pradesh	Nellore Central School, Nellore, Andhra Pradesh	Affiliation withdrawn		
8.	Andhra Pradesh	HCL Dev. Public School, Hyderabad	Affiliation withdrawn		
9.	Tamil Nadu	Hill view Public School Chitlaplakam TN	Affiliation withdrawn		
10.	Tamil Nadu	Karur Public School, Trichy, Tamil Nadu	Affiliation withdrawn		
11.	Andhra Pradesh	Zinc Smelter Sr. Sec. School, Zinc Smelter Post, Visakhapatnam, A.P.	Downgraded from Senior to secondary level		
12.	Uttar Pradesh	Dayanand Punj Model School, Bhadohi, U.P.	Debarred from up gradation for two years		
13.	Bihar	Himalayan Public School, Patna	Affiliation withdrawn		
14.	West Bengal	Bodhicharya Sr. Sec. School, West Bengal	Downgraded from Senior to secondary level		

1	2	3	4			
	Year 2009-10					
1.	Chandigarh	Shivalik Public School, Sector-41B, Chandigarh	Affiliation withdrawn			
2.	Andhra Pradesh	Bhadrachalam Pub sch & Jr. College, Sarapaka, Khammam Dist., Andhra Pradesh–507128	Downgraded from Senior to secondary level			

Storage capacity of FCI

*355. SHRI K. E. ISMAIL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the total storage capacity of godowns owned by Food Corporation of India (FCI), State-wise;
 - (b) the total storage capacity rented out, State-wise;
 - (c) the total storage capacity hired by FCI, State-wise; and
- (d) the deficit of storage capacity, being faced by FCI, in storing the procured foodgrains safely?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) to (c) The State-wise details of storage capacity both covered and Cover and Plinth (CAP) owned and hired by the Food Corporation of India as on 31.10.2010 is given in the Statement-I (*See* below). The State-wise details of storage capacity rented out by the Food Corporation of India as on 31.08.2010 is given in the Statement-II (*See* below). The capacities rented out by FCI are surplus capacities not required for immediate use and rented out for a limited period, with the condition that the same can be taken back any time as per FCI's requirement.

(d) To meet 4 months requirement of Targeted Public Distribution System (TPDS) and Other Welfare Schemes (OWS) in the consuming areas and to cater to highest stock level during the last 3 years in the procuring areas, covered capacity of about 150 lakh tonnes has been identified for creation by FCI in various States of the country through Private Entrepreneurs and Central and State Warehousing Corporations. This will ensure substantial reduction in storage of stocks under Cover and Plinth (CAP).